

GOVERNMENT OF PUNJAB

EXCISE AND TAXATION COMMISSIONER'S OFFICE,
PUNJAB, PATIALA

NOTIFICATION

The 28th March, 2013

No. G.S.R.22 /P.A.1/1914/Ss 31, 32 and 58 /Amd (179)/2013.— In exercise of the powers conferred by section 58 read with sections 31 and 32 of the Punjab Excise Act, 1914 (Punjab Act No. 1 of 1914), and all other powers enabling him in this behalf, the Governor of Punjab is pleased to make the following Orders, without previous publication, further to amend the Punjab Excise Fiscal Orders, 1932, namely :-

ORDERS

1. (1) These Orders may be called the Punjab Excise Fiscal (First Amendment) Orders, 2013.
(2) They shall come into force on and with effect from the first day of April, 2013.
2. In the Punjab Excise Fiscal Orders, 1932, in order 1-D,-
 - (i) for serial Nos. 1 and 2 and the entries relating thereto, the following serial numbers and entries shall be substituted, namely:-

“1. Indian Made Foreign Liquor of any degree (Bottled)	Rs.25.00 (per PL)
2. Liquor Imported from abroad of any degree; and	Rs.25.00 (per PL).”.
 - (ii) for serial No. 4 and the entries relating thereto, the following serial number and the entry thereto shall be substituted, namely:-

“4. Potable Spirit (in bulk) Malt/IMFL/ Fruit based	Rs.5.00 (per BL).”.
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D.P. REDDY,

Financial Commissioner Taxation and
Secretary to Government of Punjab,
Department of Excise and Taxation.